

ITEM NO.36

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25264/2023

[Arising out of impugned final judgment and order dated 03-03-2023 in SAD No. 49/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

DR. AMAR NATH SHARMA & ORS.

Petitioner(s)

VERSUS

MISSION DIRECTOR/CONVENER,
EXECUTIVE COMMITTEE, NATIONAL RURAL
HEALTH MISSION, UP & ORS.

Respondent(s)

IA No.211500/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES, IA No. 211500/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 07-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. Abhinav Mukerji, Sr. Adv.
Mr. Pratap Shanker, Adv.
Mr. Sanjeev Kumar Choudhary, Adv.
Ms. Shilpi Shrivastava, Adv.
Ms. Archita Nigam, Adv.
Ms. Khushboo Hora, Adv.
Mr. Ankit Kumar, Adv.
Mr. Swetank Shantanu, AOR

For Respondent(s) : Mr. Anurag Kishore, AOR
Mr. Lakhan Kumar Mishra, Adv.
Ms. Ritika Srivastava, Adv.

Mr. Vikramjit Banerjee, A.S.G.
Mr. Gautam Bharadwaj, Adv.
Mrs. Rukhmini Bobde, Adv.
Mr. Shashwat Anand, Adv.
Mr. Uday Bhan Singh, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Anmol Chandan, Adv.
Mr. Sudarshan Lamba, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. It is made clear that pendency of this appeal shall not come in the way of the concerned authorities implementing D.O.No. V.11011/3/2016-NRHM-II dated 13.06.2016.
3. Tag with SLP (C) No. 9563 of 2024.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR